

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 38 of 2011

Dated: 14th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Tamil Nadu Electricity Board
Versus**

....Appellant (s)

C.E.R.C & Ors.

... Respondent (s)

Counsel for the Appellant (s) : Mr. S. Vallinayagam
Counsel for the Respondent(s): Mr. N.A.K. Sarma, Mr. R. Chandrachud &
Mr. Rathna S for R.2

ORDER

It is stated that the reply has been filed by the Respondent within the time indicated in the earlier Order. Though time has been given to file the Rejoinder, the same has not been filed yet. Now, the learned counsel for the Appellant seeks for some more time to file the Rejoinder. Accordingly, he is directed to file the Rejoinder on or before 30.09.2011 after serving copy on the other side. No further adjournment will be granted to file rejoinder.

Post the matter for hearing on **11.10.2011.**

**(V. J. Talwar)
Technical Member
TS/KS**

**(Justice M. Karpaga Vinayagam)
Chairperson**